

IN THE HIGH COURT OF JUDICATURE AT BOMBAY  
ORDINARY ORIGINAL CIVIL JURISDICTION

PIL-CJ-LD-VC-36 OF 2020

Al-Quereshi Human Welfare Association }  
and Ors. } Petitioners  
versus  
State of Maharashtra and Ors. } Respondents

Mr.A.A.Siddique I/b A.A.Siddique & Co for the Petitioner

Mr.A.Y.Sakhare,Senior counsel a/w Ms.Yamuna Parekh for  
Respondent-MCGM

Ms.Geeta Shastri, Additional GP for Respondent-State

CORAM :- DIPANKAR DATTA, CJ &  
SARANG V. KOTWAL, J.

DATE :- JULY 31, 2020

PC :-

1. The petitioners in this PIL petition have claimed the following relief:-

“(a) That this Hon’ble Court be pleased to issue appropriate writ, order and direction directing the Respondents jointly and severally to make available the available places for the sacrifice of water buffaloes on the auspicious occasion of Bakra-Eid which is scheduled to be

held on 01/08/2020 to 03/08/2020 in the Mumbai District and its Suburban Districts and/ or at Deonar Abattoir, at Govandi (W), Mumbai-400 043.”

2. Having heard Mr. A. A. Siddique, learned counsel appearing for the petitioners and Mr. Sakhare, learned senior counsel appearing for the Municipal Corporation and particularly having regard to the fact that the Eid festival is to commence from tomorrow, we see no reason to keep the PIL petition pending. The same stands disposed of with a direction upon the competent authority of the Municipal Corporation to issue a circular by today, indicating therein the regulatory measures as well as the procedures for maintaining social distancing to be adhered to by one and all at Deonar Abattoir, for offering sacrifices relatable to such festival. The Municipal Corporation, the civil administration and the police administration shall ensure that there is no remissness in abiding by the terms of the circular to be issued in terms of this order.

3. With the aforesaid directions, the PIL petition is disposed of. There shall be no order for costs.

4. This order will be digitally signed by the Private Secretary of this court. All concerned will act on production by fax or e-mail of a digitally signed copy of this order.

**(SARANG V. KOTWAL, J.)**

**(CHIEF JUSTICE)**